

5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.

Realisation of dues by IRCTC from food catering companies

†1446. SHRI SHREEGOPAL VYAS:

SHRI ANIL MADHAV DAVE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether IRCTC has received payment from all food catering companies;
- (b) if not, the number of companies which have not yet made payment along with the amount due from each of them and the details of such trains;
- (c) whether all the above mentioned matters have been investigated into; and
- (d) if so, whether any action has been taken against the persons responsible for this?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) to (d)
The information is being collected and will be laid on the Table of Sabha.

Facilities for Physically challenged passengers

1447. SHRIMATI. NAZNIN FARUQUE:

PROF ANIL KUMAR SAHANI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government has any data regarding total number of physically challenged passengers travelled in long distanced trains during 2009-2010;
- (b) if so, the details thereof and if not, the steps taken to maintain the information henceforth;
- (c) whether there is no provision for ramp etc. in railway coaches for easy ingress and egress for physically challenged passengers in trains;

†Original notice of the question was received in Hindi.